out much more comprehensively and implemented and that is where the Government has failed totally.

Therefore the point on which we had brought this adjournment motion, has not been met at all and therefore it does not lie in Mr. Chavan's mouth to accuse us for not cooperating—excuse my saying so. Where is the room for cooperation? So many suggestions have made here and outside, without number. Those suggestions are all thrown into the waste paper basket. Where are the trade unions to cooperate? Are you trying to tell me that industrial production has not increased? In Bombay some stunt has been enacted about seven day week. I want to know: Are you interested in production in the gimmick of Sunday working? If you are interested in production in the textile mills, our unions will tell you how to do it without making the workers to give up their common holiday on Sunday. But you have to do certain things. You have to work out a whole new system of democratic industrial relations and implement it and not talk only about participation in the management in the floor level. All these things are being discussed. Promises and assurances were given that a new law was going to be brought and this and that. But what has happened to all that? It has evaporated. This way nothing will happen. I am not convinced of the argument brought forward. It is not a question of being a pessimist. If these things continue, if this policy is continued in this fashion, I am afraid the country is going to be in far calamitous times.

People of this country will certainly not keep quiet. In some places they may be resigned to it. They will just suffer and keep quiet, but in some places they will not. That is the only difference. We shall be with them where ever they are and see what happens.

MR. SPEAKER: The question is:

"That the House do now adjourn".

The motion was negatived.

19.35 hrs.

DEMANDS FOR GRANTS (MANIPUR), 1973-74—*Contd.*

MR. SPEAKER: Mr. G. P. Yadav.

श्री ज्ञानशवर प्रसाद यादव (कटिहार) : अध्यक्ष महोदय, मणिपूर का जो बजट इस समय प्रस्तुत हुआ है उस के सम्बन्ध में मैंने उस समय भी कहा था, जब पहले सत्र में उस की मांग विचारार्थ आई थीं कि यह केवल मणिपुर की ही बात नहीं है, अभी आन्ध्र का बजट है, उड़ीसा का बजट है.....

MR. SPEAKER: He can continue tomorrow. Earlier in the day, some leaflets were thrown from the gallery and Mr. Raghu Ramaiah is bringing a motion on that.

19.36 hrs.

MOTION RE: CONTEMPT OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH): I beg to move:

"This House resolves that the person calling himself Tanaji Kamble who threw some leaflets from the Visitors' Gallery on the floor of the House at 12.35 P.M. today and whom the Watch and Ward Officer

[Shri Raghuramaiah]
took into custody immediately, has committed a grave offence and is guilty of the contempt of this House

This House further resolves that he be sentenced to simple imprisonment till 5 P.M on Thursday, the 26th July, 1973 and sent to the Central Jail, Tihar, New Delhi"

श्री मधु लिमये (बांका) अध्यक्ष महोदय, मुझे इस पर बोलना है

श्री हुकम चन्द कछवाय (मुंगेर) जो पर्चे फेंके गये है उन मे क्या लिखा था ?

अध्यक्ष महोदय उस मे कुछ भी लिखा हो, अच्छा हो, बुरा हो, यह सवाल नही है, लेकिन इस तरह से फेकना हाउस की डिगनीटी के खिलाफ है। यह गलत बात है इस तरह फेंक नही सकते है ।

The very fact that it was thrown into the House is contempt of the House

SHRI JYOTIRMOY BOSU (Diamond Harbour) We want to know the contents of the leaflets

MR. SPEAKER. However pleasant or unpleasant the contents may be, the act of throwing it into the House is contempt of the House

श्री हुकम चन्द कछवाय अध्यक्ष महोदय, इस प्रकार की घटना पहले भी हुई है लेकिन ऐसा प्रस्ताव कभी नही लाये है । इस के लिये नियम बने हुए है उस के हिसाब से सजा दी जाती है। जब भी पर्चे फेंके जायेंगे तो क्या इसी प्रकार का प्रस्ताव सामने आयेगा ।

SHRI JYOTIRMOY BOSU: I move that no action be taken against this person No serious offence has been committed (*Interruptions*).

श्री मधु लिमये : अध्यक्ष महोदय, संसद कार्य मंत्री ने जो स्टैंड रखा है, उसका मैं तीव्र विरोध करना चाहता हू (व्यवधान) अध्यक्ष महोदय, किसी भी व्यक्ति को बिना सुने सजा नही देनी चाहिये । इसी सत्र मे ....

श्री शकर दयाल सिंह (चतरा) किसी आदमी को बोलना नही आता तो वकील रखता है ।

श्री मधु लिमये मैं तो जानता भी नही हू कि वह कौन आदमी है, औरत है या मर्द है जवान है या बूढा है । लेकिन मैं इतनी बात जानता हू कि प्राकृतिक न्याय का यह सिद्धान्त है कि किसी भी व्यक्ति को बिना सफाई सुने उस को सजा नही देनी चाहिये । अगर आप उस को सजा देना चाहते है तो उस व्यक्ति को सदन मे बुलाइये और उन्होंने ऐसा काम क्यो किया उस को आप सुनिये और उसके बाद निर्णय करना हो वह कीजिये ।

एक बात मैं आप से कहना चाहता हू कि पिछले सत्र मे भी इस बात को मैंने उठाया था । चौथी लोक सभा मे एक ऐसे अफसर का जिन्होंने समद की समिति के सामने गलत बयानी की थी, उन को सजा देने की जब बात आई तो आप का हृदय पिघलने लगा और उस को माफ करने के लिये तैयार हो गये

MR SPEAKER: That is not connected with it. That is not relevant to the issue

श्री मधु लिमये : (अहमदनगर) हजूर भी आप नहीं थे उस समय इसलिए आप क्या जानते हैं ? इसलिए एक ऐसे व्यक्ति को बिलने महत्व कुछ कागज फेंके, बिना सुने (अवधान) आप उनको सुनिये, किसी बात को सुने बिना नहीं की जा सकती है। अगर आप इस प्रस्ताव को रखेंगे तो मैं इसका विरोध करूंगा, इसके ऊपर डिवीजन होगा क्योंकि यह सिद्धांत का सवाल है।

SHRI K. NARAYANA RAO (Bobbili): While what Shri Madhu Limaye has said is the correct proposition of law, in this case the particular offence has been committed in the presence of the Speaker. So, there is nothing for him to explain. There is no necessity for giving him an opportunity to explain his conduct.

श्री हुकम चन्द कछवाय : सभापति महोदय, जो प्रस्ताव यहां पर लाया गया है मैं उसका विरोध करता हूं। मेरा निवेदन है कि उसने किन परिस्थितियों में चर्चा छेड़ी है उसको मालूम करना चाहिये। अब यह सदन, इस देश की पार्लमेन्ट तथा वेब का नहीं है मेरा निवेदन है कि यह क्या कहना चाहता है, उसका पास किसने बनवाया यह भी हमारे सामने आना चाहिए। उस व्यक्ति को बुला जाये यह मेरा निवेदन है। यह किस बातों से सम्बन्धित है, किन विचारों का है यह भी मालूम किया जाये।

श्री एस० ए० डांगे (श्रीनगर) : मैं इस मामले में जो बातें कहना चाहता हूं एक बात यह है कि यह कहना ठीक नहीं है, ऐसा पहले भी होता रहा है। सवाल यह नहीं है कि उसमें उसने क्या लिखा था, उसे करना चाहिए था या नहीं बल्कि एक रवायत है, इस हाउस की मान्यता के लिए, इसकी इज्जत के लिए कोई शख्स ऐसी हरकत न करे जिससे इस हाउस के वकार में फर्क पड़े। मैं इसको विरोधी दलों का मसला नहीं बनाना चाहता हूं बल्कि इस पूरे एवान के वकार का मसला बनाना चाहता हूं। जब भी ऐसी बात हुई है इस सदन ने उसका सुडिशियस नोटिस लिया है और आपकी इस बाकमी का सुडिशियल नोटिस लेना इस सदन का सुडिशियस नोटिस लेना है इसलिए आप इस बिना पर कि इस एवान में बुलाना चाहिए, जांच-पड़ताल करना चाहिए मैं समझता हूं इस बाकये को आप एन्करेज करेंगे।

Some misguided people, out of sheer curiosity for publicity will come or hurt.

हर किस आपको एक नहीं सकेंगी बाकयात का मुकाबला करना पड़ेगा।

[شری ایس - اے - ڈانگے (سری نگر)]

میں اِس معاملے میں دو باتیں کہنا چاہتا ہوں - ایک بات یہ ہے کہ یہ کہنا صحیح نہیں ہے ، ایسا پہلے بھی ہوتا رہا ہے - سوال یہ نہیں ہے کہ اُس میں اُس نے کیا لکھا تھا ، اُسے کرنا چاہیئے تھا یا نہیں بلکہ ایک روایت ہے ، اِس ہاؤس کی مانیتا کے لئے ، اِس کی عزت کے لئے کوئی شخص ایسی حرکت نہ کرے جس سے اِس ہاؤس کے وقار میں فرق پڑے - میں اِس کو دوسری دلوں کا معاملہ نہیں بنانا چاہتا ہوں بلکہ اِس پورے ایوان

[شری ایس - اے - شمیم]

کے وقار کا مسئلہ بنانا چاہتا ہوں۔ جب بھی ایسی بات ہوتی ہے اِس سدن نے اُسکا جیوڈیشیل نوٹس لیا ہے اور آپ کا اِس واقعہ کا جیوڈیشیل نوٹس لینا اِس سدن کا جیوڈیشیل نوٹس لینا ہے اِس لئے آج اِس بات پر کہ اِس ایوان میں ہلنا چاہیئے ، میں کراس ایگزامن کرنا چاہیئے ، میں سمجھتا ہوں اِس واقعے کو آپ اِگنور کر دینگے ۔

Some misguided people, out of sheer curiosity for publicity will come or hurt.

ہر روز آپ کو ایک نہیں دو چیزوں واقعات کا مقابلہ کرنا پڑے گا ۔[

If you set a precedent this gentleman whom I do not know, will go scot-free and we will be encouraging such people in future to do such things. I am sure Shri Limaye and Shri Kachwai do not have this in mind We should not set up any such precedent.

MR. SPEAKER I am not allowing any further debate on this.

The question is·

"This House resolves that the person calling himself Tanaji Kamble who threw some leaflets from the Visitors' Gallery on the floor of the House at 12.35 P.M. today and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House

This House further resolves that he be sentenced to simple imprisonment till 5 P. M. on Thursday, the 26th July, 1973 and sent to the Central Jail, Tihar, New Delhi."

The Lok Sabha divided:

Division No. 1] **19.50 hrs.**

AYES

Arvind Netam, Shri
Babunath Singh, Shri
Banerjee, Shrimati Mukti
Barman, Shri R. N.
Bhagat, Shri B. R.
Bhargava, Shri Basheshwar Nath
Bhuvarahan, Shri G
Chandrika Prasad, Shri
Chhotey Lal, Shri
Chutten Lal, Shri
Daga, Shri M. C.
Daschowdhury, Shri B K.
Dhamankar, Shri
Dixit, Shri G C
Dumada, Shri L. K
Ganesh, Shri K R.
Ghosh, Shri P. K.
Gill, Shri Mohinder Singh
Goswami, Shri Dinesh Chandra
Gotkhinde Shri Annasaheb
Hansda, Shri Subodh
Jamilurrahman, Shri Md
Jha, Shri Chiranjib
Kailas, Dr.
Kapur, Shri Sat Pal
Karan Singh Dr
Kedar Nath Singh, Shri
Kinder Lal, Shri
Kulkarni, Shri Raja
Maharaj Singh, Shri
Malaviya, Shri K. D.
Mandal, Shri Jagdish Narain
Maurya, Shri B. P.
Mishra, Shri Jagannath
Mishra, Shri L. N.
Mohsin, Shri F. H.
Nahata, Shri Amrit
Nimbalkar, Shri

Oraon, Shri Kartik
Oraon, Shri Tuna
Pandey, Shri R. S.
Paokai Haokip, Shri
Partap Singh, Shri
Patil, Shri T. A.
Raghu Ramaiah, Shri K.
Ram Dhan, Shri
Ram Prakash, Shri
Ramshekhar Prasad Singh, Shri
Rao, Shri K. Narayana
Rao, Shri P. Ankineedu Prasada
Rathia, Shri Umed Singh
Raut, Shri Bhola
Reddy, Shri K. Ramakrishna
Roy, Shri Bishwanath
Salve, Shri N. K. P.
Samanta, Shri S. C.
Sathe, Shri Vasant
Shafee, Shri A.
Shambhu Nath, Shri
Shankar Dayal Smgh, Shri
Shankaranand, Shri B.
Sharma, Shri A. P.
Shashi Bhushan, Shri
Sher Singh, Prof.
Shinde, Shri Annasaheb P.
Shivanath Singh, Shri
Shukla, Shri B. R.
Sokhi, Shri Swaran Singh
Swaran Singh, Shri
Tayyab Hussain, Shri
Yadav, Shri Chandrajit
Yadav, Shri N. P.
Yadav, Shri D. P.

NOES

Bhagirath Bhanwar, Shri
Bosu, Shri Jyotirmoy
Chavda, Shri K. S.
Dandavate, Prof. Madhu
Deb, Shri Dasaratha
Guha, Shri Samar
Halder, Shri Krishna Chandra
Kachwai, Hukam Chand
Limaye, Shri Madhu
Mukherjee, Shri Samar
Saha, Shri Gadadhar

MR. SPEAKER: The result* the division is: Ayes 74, Noes—11.

The motion was negatived.

19.49 hrs.

PERSONAL EXPLANATION BY MINISTER

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): With your permission, Sir, on a point of personal explanation, I may be permitted to say a few words.

Mr. Piloo Mody, in the course of his speech this afternoon, said that I had raised some funds perhaps, Rs. 30 lakhs for my party and kept a part of it with me. The whole thing is false and baseless. I strongly repudiate it.

19.50 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 24, 1973/Sravana 2, 1895 (Saka).

---

*The following Members also recorded their votes:
AYES: Shri M. Bheeshmadev.
NOES: Shri B. N. Reddy.

MGIPND—M—1056LS—14-9-73—1010